झांसी में पदोन्नत किये गये तथा नियुक्त किये गये डिवीजनल अधिकारी

1814. **श्री दया राम शाक्य :** क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) झांसी में रेलवे बोर्ड के इन आदेशों के बावजूद ऐसे कितने डिवीजनल अधिकारी हैं जो पदोन्नति द्वारा इन मदों पर पहुंचे हैं और अनेक वर्षों से झांसी में ही नियुक्त है कि किसी भी अधिकारी को एक स्थान पर पांच से अधिक वर्षों तक नहीं रहना चाहिये;

(ख) क्या ऐसे अधिकारी हैं जो इस समय झांसी में नियुक्त हैं तथा वहीं पर सदा से सेवारत हैं; और

(ग) यदि हां, तो ऐसे अधिकारी कितने हैं और इसके क्या कारण हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन) : (क) केवल चार पदोन्नत अधिकारी हैं जो चार वर्षों से अधिक समय से झांसी में तैनात हैं। लेकिन, इस विषय पर रेलवे बोर्ड के आदेश उसी स्टेशन पर बने रहने के विरुद्ध कोई रोक नहीं लगाते। इन आदेशों के तहत एक अधिकारी केवल उसी पद पर रहते हुए अधिक से अधिक चार वर्षों तक एक स्थान पर रह सकता है।

(ख) और (ग). केवल एक सहायक कार्मिक अधिकारी है जो 15-5-78 से श्रेणी-2 में अपनी पदोन्नति की तारीख से झांसी में है और झांसी से बाहर स्थानातरण के उसके आदेश पहले ही जारी हो चुके हैं।

Eye-Sight lost by Eye operations by Quacks

1815. SHRI RAJESH KUMAR SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) number of persons who lost their eye-sight in eye operations performed by quacks in eye camps organised in various States in the country during the period 1981-82 and 1 April, 1982 to 1 August, 1982;

(b) whether Central Government have issued any directives to all the State Governments to prevent such spurious eye camps in States and if so, what are the details thereof; and

(c) other steps taken by Central Government to prevent such camps and any financial assistance given to the victims?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) As per the available information, during the period 1981-82, eye operations carried out by unqualified persons affected the eyesight of 19 persons in Madhya Pradesh and 11 persons in Rajasthan. No such case has been reported during the period 1st April 1982 to 1st August 1982.

(b) and (c). The guidelines sent to the States and U.T. Governments to prevent the holding of eye camps by unqualified persons are given in the statement attached. In addition, the Central Government have reinforced the implementation of the National Programme for the Control of Blindness by making it a 100 per cent centrally sponsored programme since April 1982 and have augmented the financial assistance given to voluntary organisations for holding eye camps. Under the National Programme for Control of Blindness, there is no provision for grant of financial assistance to the affected persons.